

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.203
CAA-61(ND)/2022

IN THE MATTER OF:

M/s. Stream Agencies Pvt Ltd. AND M/s. Divya Capital Services Ltd.

.... APPLICANT/PETITIONER

SECTION

U/s 230-232

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCS Kangan Jain for Petitioner Companies

For the RD : Ms. Shankari Mishra, Advocate for RD

ORDER

Heard PCS Kangan Jain appearing for the Applicant. Ms. Shankari Mishra, Ld. Counsel appearing for the RD submitted that the report has been filed. However, the same is not uploaded on the DMS portal. The RD is directed to do so within three days.

It is submitted by Ms. Shankari Mishra, Ld. Counsel appearing for the RD that there are certain objections raised by the Department. The Applicant is directed to file response to the said objection within one week.

No one has appeared on behalf of the Income Tax Department. The Income Tax Department is granted one week time as a last and final opportunity to file its response. The OL report is already on record.

List the matter on **20.03.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)